

(b) The incidence of local taxes and levies on urea varies from to State of State.

(c) and (d) Under the Retention Price-cum-Subsidy Scheme (RPS) which is applicable to urea, the Retention Price includes a 12% post tax return on net-worth at a normative level of capacity utilization. The return is computed after taking into account the prevailing corporate tax rate.

(e) The sale price of urea which is statutorily fixed and uniform throughout the country is presently fixed at Rs. 3660 per tonne, exclusive of local taxes. The above price has not been revised since 21.2.97.

[English]

Insurgent Groups in Assam

391. SHRIMATI RANEE NARAH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the insurgent groups in Assam are gearing up for major strikes against vital installations and security forces;

(b) if so, the details thereof; and

(c) the steps being taken by the Union Government in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) There are reports of insurgent groups planning to target certain Government/vital installations including oil installations, Railways, Highways, bridges and security forces.

(c) The Central Government is closely monitoring the situation. The State Government, oil industry and the Railways have been sensitised and directed to be extremely vigilant and tighten security.

Refugees of J & K

392. SHRI MADHUKAR SIRPOTDAR :

SHRI ANANT GANGARAM GEETE :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Union Government have taken note of the demand of J & K refugees to demarcate a safe zone in the valley for their settlement;

(b) if so, the reaction of the Union Government thereto; and

(c) the present status of the refugees and their camps in J & K ?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) The Kashmiri migrants under the aegis of different associations have been raising various demands including the demand to demarcate a safe zone in the Valley for their settlement. The entire matter is being looked into by the State Government who have appointed a Sub-Committee of Ministers to examine the entire issue of rehabilitation of migrant and to make proposals regarding their resettlement.

(c) The majority of the Kashmiri migrants who had to flee their homes in the Valley have been staying in other parts of the country within and outside J & K. The majority of these migrants are living in Jammu and Delhi. Their permanent rehabilitation outside the Valley is not envisaged, as it is expected that they would return to their native places once conditions reasonably conducive for their return are created. Measures to ensure that their difficulties and hardships are mitigated while they are outside the Valley are being implemented and the needy families are provided with a reasonable amount of sustenance and support. In the migrants Camps at Jammu, accommodation and other amenities are being provided free of cost.

[Translation]

Reservation for Handicapped

393. SHRI MANIBHAI RAMJI BHAI CHAUDHARI :

SHRI JANARDAN PRASAD MISRA :

Will the Minister of LABOUR be pleased to state:

(a) whether reservation for handicapped in the Government departments has been fulfilled;

(b) if so, the details thereof, department-wise;

(c) if not, the reasons therefor; and

(d) the time by which the reservation quota for handicapped is likely to be fulfilled, State-wise?

THE MINISTER OF LABOUR (DR. SATYANARAYAN JATIYA) : (a) to (d) Information is being collected and will be laid on the table of the House.

Co-ordination Programme between Modern and Conventional System of Medicines

394. SHRI PANKAJ CHOUDHRY :

SHRI AMAR PAL SINGH :

DR. ASHOK PATEL :